

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1641/2007

(From the judgement and order dated 27/10/2006 in CRLOP No. 5392/2006 of the HIGH COURT OF MADRAS)

M. SARAVANA PORSELVI

Petitioner(s)

VERSUS

A.R.CHANDRASHEKAR @ PARTHIBAN & ORS.

Respondent(s)

(With appln(s) for permission to file rejoinder affidavit)

Date: 18/02/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s) Ms. Srikala Gurukrishna Kumar,Adv.

For Respondent(s) Ms. Promila Thananjayan,Adv.  
Mr. S. Thananjayan,Adv.

UPON hearing counsel the Court made the following  
ORDER

Four weeks' time is granted to the petitioner for taking fresh steps to serve the unserved respondent.

(A.S. BISHT)  
COURT MASTER

(PUSHAP LATA BHARDWAJ)  
COURT MASTER